

(c) the steps Government have taken to bring down the prices of these products ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI RAM SEWAK) : (a) The price of raw rubber fixed in September, 1970 Rs. 520/- per quintal for RMA Grade I is somewhat lower than the prevailing towards the end of 1968 when the tyre and tube were increased.

(b) and (c). The question of reduction in tyre and tube prices under consideration of the Government and the tyre manufacture have been addressed on the subject.

Proposal to Reconstruct Silk Mills

435. SHRI G. VENKATASWAMY : Will the Minister of FOREIGN TRADE be pleased to state :

(a) whether the National Textiles Corporation proposes to reconstruct three Silk Mills ;

(b) if so, the names of the mills and the expenditure to be incurred on these mills ;

(c) whether the Corporation had recommended to Government for reconstruction and modernisation of eight mills ; and

(d) if so, the names of the mills and the reaction of the Government in this regard ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI RAM SEWAK) : (a) to (d). Presumably, the Hon'ble Member is referring to the reconstruction of the companies of cotton Textile Companies (Management of Undertakings and Liquidation or Reconstruction) Act, 1947. The National Textile Corporation has so far recommended reconstruction of the companies of the following cotton textile mills :—

- (i) Model Mills Nagpur Ltd., Nagpur.

- (ii) R. S. R. G. Mohta Spg. & Wvg. Mills Ltd., Akola.
- (iii) India United Mills Ltd., Bombay.
- (iv) Pratap Spg. & Wvg. & Mfg. Co. Ltd., Amalner.
- (v) New Bhopal Textiles Ltd., Bhopal.
- (vi) Hira Mills Ltd., Ujjain.
- (vii) Swadeshi Cotton & Flour Mills Ltd., Indore.
- (viii) Mahalakshmi Mills Co. Ltd., Beawar.
- (xi) Muir Mills Co. Ltd., Kanpur.

Order have already been issued over reconstruction of the following three Mills :—

- (i) R. S. R. G. Mohta Spg. & Wvg. Mills Ltd., Akola.
- (ii) New Bhopal Textiles Ltd., Bhopal.
- (iii) Swadeshi Cotton & Flour Mills Ltd., Indore.

The total expenditure which is expected to be incurred by the Central and State Governments in respect of the above mentioned three mills is about Rs. 190 lakhs.

Decision has already been taken to reconstruct the India United Mills Ltd., Bombay and the order is under issue. While it has been decided to return the management of the Pratap Spg. Wvg. & Mfg. Co. Ltd. Amalner to its owners, the cases of the remaining four mills are being considered in consultation with the State Governments concerned.

Import licence racket in Tamil Nadu

436. SHRI RAM KISHAN GUPTA :
SHRI B. K. DASCHOWDHURI :
SHRI KEDAR NATH SINGH :

Will the Minister of FOREIGN TRADE be pleased to state :

- (a) whether Central Bureau of Investi-

gation has unearthed a big racket in Tamil Nadu involving more than a score of firms which obtained import licences for Rs. 22 lakhs in the name of fictitious factories; and

(b) if so, names of these firms and action taken against them?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI RAM SEWAK) : (a) and (b). The Central Bureau of Investigation is investigating cases where import licences of the value of Rs. 22 lakhs are alleged to have been obtained on the basis of misrepresentation. As some of the cases are still under investigation, it will not be desirable in the public interest to disclose their names at this stage.

Parliamentary Committee on Maharashtra-Mysore Border Dispute

437. SHRI RAM KISHAN GUPTA :
SHRI B. K. DASCHOWDHURY :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether a final decision has been taken regarding appointing a Parliamentary Committee to which the Mahajan Commission Report on Maharashtra-Mysore boundary dispute is to be referred; and

(b) if so, the nature and details of the personnel of the Committee?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, AND MINISTER OF STATE, DEPARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K. C. PANT) (a) : This is one of the alternatives which is under consideration of the Government.

(b) No final decision has yet been taken.
Demand for Statehood for Delhi

438. SHRI RAM KISHAN GUPTA :
SHRI V. NARASIMHA RAO :
SHRI HARDAYAL DEVGUN :

Will the Minister of HOME AFFAIRS

be pleased to state :

(a) whether Government have considered the demand of Delhi people for statehood; and

(b) if so, the nature of decision-taken?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE, DEPARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K. C. PANT) : (a) Yes, Sir.

(b) Delhi had been specially carved out from the adjoining Provinces into a separate administrative unit under direct central administration to serve as the capital of the country. Government consider that the demand for Statehood is not compatible with the present position of Delhi.

Flood Damage and Assistance to Flood Victims in Different States

439. SHRI YASHPAL SINGH :
SHRI P. C. ADICHAN :
SHRI CHENGALRAYA NAIDU :

Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) the extent of damage caused to life and property due to heavy floods in Gujarat, U. P., West Bengal, Andhra Pradesh during the year's monsoons;

(b) what relief measures were taken by the concerned State Government for the flood affected people;

(c) whether the Central Government had given any help to the State in order to rehabilitate the flood affected people and if so, the extent of help to each State; and

(d) what measures have been taken to prevent flood in these States in future?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD) : (a) The State Governments have so far reported the following damage to life